CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00992/2019

Dated Friday the 26th day of July Two Thousand Nineteen

CORAM: HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

G. Athipathi, Manager (Technical), Regional Office, National Highways Authority of India, Chennai.

....Applicant

By Advocate: M/s. V. Vijay Shankar

Vs

- The Chairman,
 National Highways Authority of India,
 G.5 and 6, Sector 10,
 Dwaraka, New Delhi- 110 075;
- The Member (Administration),
 National Highways Authority of India,
 G.5 and 6, Sector 10,
 Dwaraka, New Delhi- 110 075;
- The Chief General Manager (HR) (Admn), National Highways Authority of India, G.5 and 6, Sector 10, Dwaraka, New Delhi- 110 075;

....Respondents

By Advocate: None



ORAL ORDER (Pronounced by Hon'ble Mr. P. Madhavan, M(J))

Heard. The applicant has filed this OA seeking the following reliefs:-

W. W. S.

"to direct the respondents to consider and promote the applicant as Deputy General Manager (Technical) and as General Manager on par with his colleagues with seniority, pay fixation and all attendant benefits in the light of the Circular no NHAI/11041/242/2017-And dated 22.5.2017 and the representation dated 22.11.2018, 22.4.2019 made by the applicant and pass such other order or orders as may be deemed fit and thus render justice."

- 2. When the matter is taken up for hearing, Learned Counsel for the applicant submits that representations of the applicant, Annexures-5,6 &7 dated 18.06.2018, 22.11.2018 and 24.4.2019 respectively, in respect of his grievance are still pending with the respondents and according to him, the respondents have not taken into account the Circular no NHAI/11041/242/2017-ADnn. dated 22.5.2017.
- 3. The learned counsel for the applicant at this stage submits that applicant will be satisfied if the respondents are directed to consider and dispose of his pending representations in the light of the Circular dated 22.5.2017, Annexure-3 and pass a reasoned and speaking order within a stipulated period to be prescribed by the Tribunal.
- 4. In view of the limited relief sought by the applicant, without going into the substantive merits of the case, OA is disposed of by directing the respondents to consider and dispose of the representations of the applicant Annexures-5,6 &7 dated 18.06.2018, 22.11.2018 and 24.4.2019 respectively

in the light of the Circular dated 22.5.2017, Annexure-3 by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of the order.

5. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.